

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH (COURT NO. I)**

**Company Appeal No. 154/2017.**

**In the matter of:**

Tama Investment & Finance Pvt. Ltd.

... Applicant

v.

Registrar of Companies

...Respondent

**SECTION**

**Under Section 252(1)**

**Order delivered on 09.11.2017**

**Coram**

R. VARADHARAJAN  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the applicant:  
For the Respondent:  
For the intervener

Mr. Karan Malhotra, Advocate  
Mr. Manish Raj, RD (N)  
Ms. Lakshami Gurung, Standing  
Counsel for the Income Tax  
Deptt.

Mr. Vineet Chaudhary, PCS.

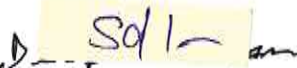
**ORDER**

Learned counsel for the petitioner has submitted the proof of service of notice to the Respondent and further represents that a complete copy of the appeal alongwith annexure has been served on the ROC. The petitioner is

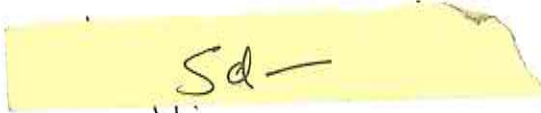


directed to also serve complete copy of the appeal to the jurisdictional ITO as well as a copy of the petition to the counsel for the Income tax Department, Ms. Lakshmi Gurung, Advocate. Meanwhile ROC will file its reply if any within 4 weeks. A copy in advance of the reply shall be made available to the learned counsel for the petitioner and petitioner to file rejoinder, if any, within a period of 2 weeks thereafter. Income tax to also respond within the said time.

Post the matter on 21<sup>st</sup> December, 2017.

  
(DEEPA KRISHAN)  
Member(Technical)

\*KCS\*

  
(R. VARADHARAJAN)  
Member (Judicial )